

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 267/2006
OA 2814/2004**

New Delhi, this the 14th day of November, 2006

Hon'ble Shri Justice M.A Khan, Vice Chairman (J)

Hon'ble Shri V.K. Agnihotri, Member (A)

1. Matu Ram s/o Sh. Kalu Ram Parjapat,
2. Mahabir Parshad s/o Sh. Baiju Ram Parjapat,
3. Dal chand sd/o Sh. Pokar Ram Parjapat,
4. Parsant Sharma s/o Sh. Dhan Raj Sharma,
5. Radhey Shyam s/o Sh. Sri Ram Gosai,
6. Uma Shankar Parjapat, s/o Sh. Laxmi Narain Parjapat,
7. Naval Kishore Sharma s/o Sh. Ghan Shyam Dass Sharma,
8. Mani Ram Punia s/o Sh. Hunta Ram Punia,
9. Satya Narain Mill s/o Sh. Tola Ram Mill,
10. Deep Chand Budania s/o Sh. Hunta Ram Budania,
11. Ram Kumar Jat s/o Sh. Sugana Ram,
12. Umed Singh Punia s/o Sh. Hunta Ram Punia,
13. Bhanwar Lal Meghwal s/o Sh. Bhugna Ram Meghwal,
14. Subhash Chand Jat s/o Sh. Sardara Ram Jat,
15. Hadmana Ram Parjapat, s/o Sh. Chetan Ram Parjapat,
16. Hunta Ram Budania s/o Sh. Chuna Ram Budania,
17. Khamba Ram Bhakar s/o Sh. Binja Ram Bhakar,
18. Shish Ram Bajad s/o Sh. Sarwan Ram Bajad,
19. Ram Singh s/o Sh. Hanuman Singh Rathore,
20. Lakhu Singh s/o Sh. Hari Singh Rathore,
21. Mahabir Meghwal s/o Sh. Megha Ram,
22. Partap Singh Rathore s/o Sh. Prem Singh,
23. Sohan Lal s/o Sh. Narain Ram Punia,

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24. Ajit Singh s/o Sh. Hari Singh,
25. Raghbir Singh s/o Sh. Hari Singh,
26. Fateh Singh s/o Sh. Sohan Singh,
27. Sheo chand s/o Sh. Khinwa Ram Meghwal,
28. Ram Lal Sankhla s/o Sh. Dana Ram,
29. Dalip Kumar s/o Sh. Ram lal Dewda,
30. Rajesh Kumar s/o Sh. Banwar Lal Binawara,
31. Om Parkash s/o Sh. Dana Ram Sankhla,
32. Tulsi Dass s/o Sh. Fusa Ram Harijan,
33. Bajrang Lal Parjapat, s/o Sh. Sohan lal,
34. PepSingh s/o Sh. Onad Singh,
35. Pappu Singh s/o Sh. Danney Singh,
36. Vijay Singh s/o Sh. Man Singh,
37. Rajinder Singh s/o Sh. Ladhu Singh Bika,
38. Ranjeet Singh s/o Sh. Ladhu Singh Bika,
39. Shankar Lal Parjapat, s/o Sh. Lal Chand Parjapat,
40. Bhanwar Lal Parjapat, s/o Sh. Prem Chand Parjapat,
41. Ramavtar s/o Sh. Bhoma Ram Gurjär,
42. Madan Lal Parjapat, s/o Sh. Dhanna Ram Parjapat,
43. Ramesh Kumar s/o Sh. Shyam lal Parjapat,
44. Satya Narain Parjapat, s/o Sh. Chiranji Lal Parjapat,
45. Nagarmal s/o Sh. Rameshwar Lal Parjapat,
46. Girdhari lal s/o Sh. Khinwa Ram Kaswna,
47. Pawan Kumar Sharma s/o Sh. Suva Lal Sharma,
48. Sri Chand s/o Sh. Chattu Ram Parjapat,
49. Mahabir Singh Parshad s/o Sh. Khayali Ram Parjapat,
50. Bhanwar Lal s/o Sh. Teja Ram Bhakar,
51. Om Parkash s/o Sh. Budhmal Parjapat,

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52. Mam Ram s/o Sh. Budhmal Parjapat,
53. Jai Parkash s/o Sh. Dev Karan Jat
54. Vijay Kumar Sharma s/o Sh. Bhudev Parshad,
55. Deepak Misra s/o Sh. Middan Lal Misra
56. Parbhu Dayal Parjapat s/o Sh. Rameshwar Lal Parjapat
57. Har Lal Parjapat s/o Sh. Uma Ram Parjapat

(All had worked as Coalman at Northern Railway Station, Churu and c/o M/s. Asha Ram Kalu Ram Railway Contracator, Near Dharam Stup, Churu (Raj.).

....Applicants

(By Advocate: Sh. Yogesh Sharma)

Versus

Sh. N.K. Sharma,
Dy. Director East (N),
Railway Board,
Rail Bhawan, New Delhi.

...Respondent

O R D E R (ORAL)

Shri Justice M.A. Khan, Vice Chairman (J)

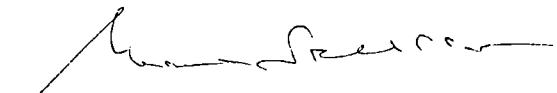
Learned counsel for the applicants has stated that during the pendency of the OA, the respondents have passed order purportedly in implementation of the order of this Tribunal dated 28.12.2004 in OA 2814/2004, which is not in accordance with law and the applicant proposed to challenge this order in appropriate legal proceedings. He has submitted that he has taken instruction from the applicant not to press the CP and it may be disposed of accordingly.

2. In view of the above submission, we do not think it appropriate to proceed in the matter any further.

3. Accordingly, the Contempt Petition is dismissed and notices are discharged. We allow the applicant to seek redressal of his grievance against the order passed by the respondents in appropriate proceedings in accordance with law.



(V.K. Agnihotri)
Member (A)



(M.A. Khan)
Vice Chairman (J)

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